

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 623/2025

In the matter of:

News Item titled "Govt's efforts to tap KSPCB funds set to hit legal hurdle"
appearing in The Deccan Herald dated 23.11.2025.

NDOH: -23.02.2026

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Filed by:

New Delhi:

Dated: 15.01.2026

Delhi Pollution Control Committee



**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 623/2025

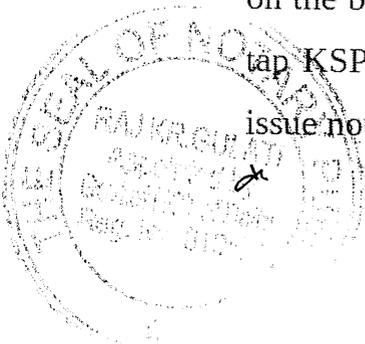
In the matter of:

News Item titled "Govt's efforts to tap KSPCB funds set to hit legal hurdle" appearing in The Deccan Herald dated 23.11.2025.

**STATUS REPORT ON BEHALF OF DELHI POLLUTION CONTROL
COMMITTEE (RESPONDENT NUMBER-31) IN COMPLIANCE TO
THE ORDER DATED 03.12.2025.**

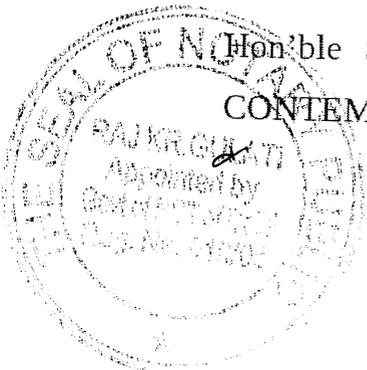
I, Pawan Kumar Jayant, Administrative Officer, Delhi Pollution Control Committee, 3rd Floor, Block-A, IT Park, Shastri Park, Delhi- 110053, do hereby solemnly affirm and state as under:

1. That, I am working as Administrative Officer, Delhi Pollution Control Committee and am conversant with the facts of the present case on the basis of record maintained by Delhi Pollution Control Committee in its ordinary course.
2. That this Hon'ble Tribunal took up the above referred matter on 03.12.2025, on the basis of the news report dated 23.11.2025 regarding "Govt's efforts to tap KSPCB funds set to hit legal hurdle". This Hon'ble Tribunal pleased to issue notice to file response/ reply. The issue in hand is regarding diversion of



State Board/ Committee fund for development works which have to be taken up by other statutory bodies. On the one hand, the PCBs are not allowed to fill vacancies to perform their tasks, which have increased multifold over the last few years. On the other hand, their funds are sought for works not covered by the Air Act or Water Act, the two laws that govern the PCBs.

3. That, it is most respectfully submitted that the State Pollution Control Board/Committees are statutory body constituted under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981. Section 33 of the Air Act, 1981 and Section 37 of the Water Act, 1974 provide that the funds of the Board shall be applied only for the purposes of the respective Acts.
4. That, further, diversion of SPCB/PCC funds for general “development works” is not permitted, unless it is directly connected with the statutory functions of the State Pollution Control Board (SPCB). Environmental funds must be used only for remediation, restoration, monitoring, enforcement, and strengthening of pollution control mechanisms. State Governments cannot appropriate SPCB funds for other purposes, even if termed as “public development”. The SPCB/PCC funds can be used like Strengthening laboratories, Monitoring infrastructure, Pollution abatement projects, Environmental restoration, Capacity building of SPCB and Awareness programmes linked to pollution control.
5. That with respect to filling up vacancies in DPCC is being looked after by Hon'ble Supreme Court of India in Suo moto Contempt SUO MOTO CONTEMPT PETITION(CIVIL) No(s). 1/2025 “IN RE: FILLING OF



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VACANT POSTS IN THE STATE POLLUTION CONTROL BOARDS AND POLLUTION CONTROL COMMITTEES". This Petition was lastly taken up by the Hon'ble Court on 17.09.2025 and now listed for 19.01.2026.

6. That it is most respectfully submitted that, till date no proposal from Government of NCT of Delhi has been received for diversion of DPCC fund for development related work. Further, the State Government has not created any hurdle for filling up the vacancies in DPCC. DPCC is self-sustaining department, and the assigned work is not being facing financial crunch.

7. That, in view of the above, the present status report may kindly be taken on record.



DEPONENT

VERIFICATION

I, the above-named deponent, declare the contents of the present affidavit are true and correct to the best of my knowledge based upon the documents and records available in the office and nothing material has been concealed therefrom.

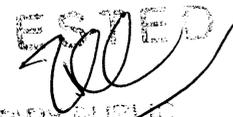
Verified at New Delhi on this 15 day of January, 2026.

15 JAN 2026



DEPONENT



ATTESTED

 NOTARY PUBLIC
 GOVT. OF NCT OF DELHI

15 JAN 2026